

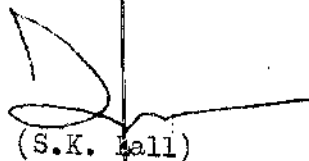
GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE AND INSURANCE)  
.....

NEW DELHI, the 14th June, 1971.

NOTIFICATION  
(INCOME-TAX)

No.179 (F.No.404/62/71-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961) the Central Government hereby authorises Shri M.D. Phadnia who is a Gazetted Officer of the Central Government to exercise the powers of Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from 21st June, 1971.



(S.K. Lall)

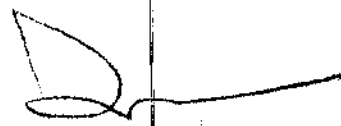
Deputy Secretary to the Government of India.

The Manager,  
Government of India Press,  
New Delhi.

No.179 (F.No.404/62/71-ITCC):

Copy forwarded to:-

1. All Commissioners of Income-tax.
2. All Additional Commissioners of Income-tax.
3. All Directors of Inspection.
4. The Chief Secretary, Govt. of Maharashtra, Bombay.
5. The Comptroller & Auditor General of India, New Delhi (25 copies).
6. The Accountant General, Maharashtra, Bombay.
7. All Officers/Sections in Board's Office.
8. Bulletin Section (3 copies).
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(S.K. Lall)

Deputy Secretary to the Government of India.

KK/500 copies.

No.CC/ITCC/133/57/RSP/71 - dt.28.6.1971.